

## EDUCATION SECRETARIAT

### NOTIFICATION- I

<sup>1</sup>[No. ED 6 ViVida 2001. Bangalore, dated: 11-10-2001]<sup>1</sup>

In exercise of the powers conferred by clause (7) of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995 ) the Government of Karnataka hereby authorises the officers specified in column (3) of the table below to perform the functions and discharges the duties of the Competent Authority for the purposes of sections 87 to 101 of the said Act, read with the provisions of the Karnataka Educational Institutions (Recruitment and terms and conditions of service of employees in private aided College of Education and Teachers Training Institutes) Rules, 2000 and specified in the corresponding entries in column (2) thereof.

**TABLE**

Sl. No.	Rule	Officers
1	2	3
1	Rule-6- Constitution of selection Committee	Director of Public Instruction (R&T)
2	Rule-9- Resignation	Director of Public Instruction (R&T)
3	Rule-10- Retrenchment	Director of Public Instruction (R&T)
4	Rule-11(1)- Procedure to be followed by (2)(3)(4)(5)- Competent Authority under Section-98	Director of Public Instruction (R&T)
5	Rule-11(6)- Procedure to be followed by Competent Authority under Section-98	Director of Public Instruction (R&T)
6	Rule-12- Transfer of employees from one aided Institution to another aided institution.	Director of Public Instruction (R&T)
7	Rule-13- Closure of institutions	Director of Public Instruction (R&T)
8	Rule-14- Nature of penalties- suspension	Director of Public Instruction (R&T)
9	Rule-17- Subsistence allowance during suspension	Director of Public Instruction (R&T)

10	Rule-3- Annexure-I – Qualification and condition of service of employees- procedure of selection of candidates.	Director of Public Instruction (R&T)
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By Order and in the  
name of the Governor  
of Karnataka.

**K.G.HIREMATH**

Under Secretary to  
Government,(Incharge  
) Education  
Department(General).

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<sup>1</sup>[No. ED 6 ViVida 2001. Bangalore, dated: 11-10-2001]<sup>1</sup>

In exercise of the powers conferred by section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) the Government of Karnataka hereby delegate the powers exercisable by it under section 53 of the said Act, to the Director of Public Instruction (R & T) and he shall exercise the said powers.

By Order and in the name of  
the Governor of Karnataka.

**K.G.HIREMATH**

Under Secretary to  
Government,(Incharge)  
Education Department(General).

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